

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

**NO.(IB)-88(PB)/2017**

**SECTION: UNDER SECTION 9 of IBC, 2016**

**IN THE MATTER OF:**

**Akzo Nobel India Ltd. ....Petitioner**

**V/s**

**Deltronix India Ltd. ....Respondent**

**Order delivered on 21.07.2017**

**Coram:**

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**


**(R.VARADHARAJAN)  
MEMBER (JUDICIAL)**

**For the Petitioner : Mr. Sameer Rastogi, Advocate  
Mr.Yatin Sachdeva, Advocate**

**For the Respondent : -**

**ORDER**

This is an application for recall of order dated 8.5.2017 dismissing CP No.(IB)-88(PB)/2017 for non-prosecution. The application for restoration



was filed admittedly on 29.5.2017 which is after a period of 14 days. We cannot exercise our discretion to restore the Petition. Accordingly, the same is dismissed.

- Sd -

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(R.VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

U.D.Mehta  
21.07.2017